

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

MP NO.1736/92
OA 841/89

Date of Decision: 5.6.92.

P.S. Anand

...Applicant

versus

Union of India

... Respondents

Coram:

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (J)

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the Applicant

In Person

For the respondents

None

Judgement (Oral)

(Delivered by Hon'ble Mr. P.K. Kartha, Vice-Chairman(J))

The applicant, who is appearing in person has filed MP No.1736/92, seeking to withdraw the main Application. He has stated that he is no longer interested in pursuing the main Application. The main Application (OA 841/89) is, therefore, dismissed as withdrawn.

(I.K. RASGOTRA)
MEMBER(A)

(P.K. KARTHA)
VICE-CHAIRMAN

June 5, 1992.